

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1412 of 1998

(A)

New Delhi, dated this the 23rd September, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Ram Singh,
S/o Shri Lala Ram,
R/o House No.23/111,
Trilokpuri,
Delhi-110092.

.... APPLICANT

(None appeared)

Versus

The Chief Election Commissioner,
Election Commission of India,
Nirvachan Sadan, Ashok Road,
New Delhi-110001.

... RESPONDENTS

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns the contemplated action of respondents in terminating his service and seeks grant of temporary status followed by regularisation.

2. None appeared for applicant even on the second call when the case was called out. None appeared for respondents either.

3. My attention has been drawn to respondents letter dated 17.9.98 (copy on record) informing applicant that it had been decided to reengage him with temporary status in terms of DOPT O.M. dated 10.9.93, and it is perhaps because the relief prayed for has been granted that non has appeared on behalf of applicant.

4. The O.A. is dismissed. No costs.

Anil Agarwal
(S.R. Adige)
Vice Chairman (A)

/GK/